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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 27<sup>th</sup> OF MARCH, 2023**

**WRIT PETITION No. 19939 of 2003**

**BETWEEN:-**

1. **BHAGWANDAS KAURAV S/O HAR PRASAD KAURAV, AGED ABOUT 40 YEARS, OCCUPATION: WORKING AS CHOWKIDAR GOVT. HIGH SCHOOL BARHABDA TEHSIL GADARWARA DISTRICT NARSINGHPUR (MADHYA PRADESH)**
  
2. **KAMLESH KUMAR VISHWAKARMA S/O MANMOD VISHWAKARMA, AGED ABOUT 35 YEARS, OCCUPATION: WORKING AS WATERMAN GOVT. HIGH SCHOOL BARHABDA TEHSIL GADARWARA DISTRICT NARSINGHPUR (MADHYA PRADESH)**

**....PETITIONER**

**(NONE)**

**AND**

1. **STATE OF M.P. THROUGH SECRETARY SCHOOL EDUCATION DEPARTMENT BHOPAL (MADHYA PRADESH)**
  
2. **THE DIRECTOR PUBLIC INSTRUCTIONS BHOPAL (MADHYA PRADESH)**
  
3. **THE DISTRICT EDUCATION OFFICER DISTRICT NARSINGHPUR (MADHYA PRADESH)**
  
4. **PRINCIPAL GOVT. HIGH SCHOOL BARHABDA DISTRICT NARSINGHPUR (MADHYA PRADESH)**
  
5. **YASHWANT JOSHI PEON GOVT. HIGHER SECONDARY SCHOOL FOR BOYS GADARWARA DISTRICT NARSINGHPUR (MADHYA PRADESH)**

**....RESPONDENTS**

**(BY SHRI SAURABH SONI - PANEL LAWYER)**

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*This petition coming on for hearing this day, the court passed the following:*

**ORDER**

None for the petitioner.

It appears that petitioner has lost interest in pursuing the remedy.

Accordingly, this petition is dismissed for want of prosecution.

**(VIVEK AGARWAL)  
JUDGE**

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